

**Central Administrative Tribunal
Madras Bench**

CP 310/00009/2019 in OA 310/01658/2016

Dated Tuesday the 18th day of June Two Thousand Nineteen

P R E S E N T

**Hon'ble Mr. P. Madhavan, Member(J)
&
Hon'ble Mr. T. Jacob, Member(A)**

P. Malathi
LDC
O/o. The Joint Commissioner of Income Tax
Nagercoil Range, Nagercoil
Kanyakumari District. .. Applicant

By Advocate **M/s. Ajmal Associates**

Vs.

Mr. Sushil Kumar
The Principal Chief Commissioner of Income Tax
O/o. The Principal Chief Commissioner of Income Tax
No. 121, Nungambakkam High Road
Chennai. .. Respondent

By Advocate **Mr. V. Vijay Shankar**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

This contempt petition has been filed alleging wilful disobedience of the order of this Tribunal dated 30.05.2018 in OA 1658/2016.

2. When the matter is taken up for hearing today, the learned counsel for the respondents submit that the Hon'ble High Court of Madras in WP 10093/2019 has granted interim stay of the order of this Tribunal in OA 1658/2016 dated 30.05.2018 vide order dt. 04.04.2019. He has filed a memo to this effect which is taken on record.

3. Considering the submission made by learned counsel for respondents, we are not inclined to proceed with the contempt application against the respondents. The contempt proceedings are accordingly dropped. CA is closed. Notices discharged.

(T. Jacob)
Member (A)

AS

18.06.2019

(P. Madhavan)
Member(J)